

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition Nos. 80/TT/2016 and 81/TT/2016

Date: 8.10.2020

To,

The Managing Director
Power Transmission Corporation of Uttarakhand Limited,
Vidyut Bhawan, 132 kv Sub-station, Majra,
Saharanpur Road,
Near ISBT, Dehradun

Subject: **Petition No. 80/TT/2016**

Determination of tariff for the licensed transmission business from actual COD to 2018-19 for 400 kV Srinagar Sub-station as per the Commission's order dated 31.1.2013 in Petition No. 133/MP/2012.

Petition No. 81/TT/2016

Determination of tariff for the licensed transmission business from COD to 2018-19 for 400 kV Srinagar Srinagar PH line as per the Commission's order dated 31.1.2013 in Petition No. 133/MP/2012.

Sir,

With reference to the above mentioned petitions, I am directed to request you to submit the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents/beneficiaries, latest by 25.10.2020:

- (i) Information/clarification on treatment of ADB funding as 90% grant and 10% as loan vis-à-vis ADB funding as 100% loan.
- (ii) Copy of Agreement, if any, signed between the Government of Uttarakhand and PTCUL conveying the conditionalities attached with the ADB fund disbursement.

2. In case the above said information is not filed within the specified date, the petition shall be disposed of on the basis of the information available on record.

Yours faithfully,
Sd/-
(Rajendra Kumar Tewari)
Bench Officer